

①

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

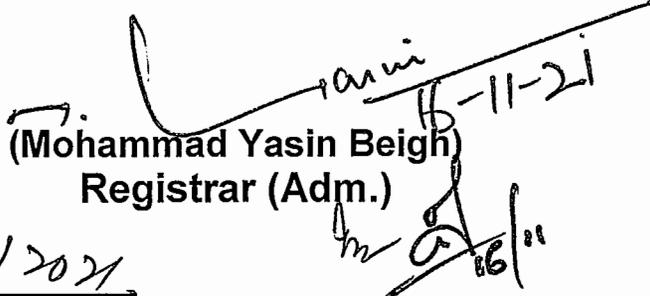
No: 1249 of 2021/RG Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Aafreen Kharadi
D/O G M Kharadi
R/O Rakh Chee, Anchidora, Rehmat Abad, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-668/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47441-47/RG/4P Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aafreen Kharadi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

②

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1250 of 2021/24 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Aaqib Fayaz
S/O Fayaz Ahmad Ganie
R/O Okey, Ganie Mohalla, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-669/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47440-54/20/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Fayaz, Advocate**
.....for information and necessary action.

Yasin
16-11-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1251 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Abid Hussain Shah
S/O Asmat Hussain Shah
R/O Doulat Abad Nowpora, Khanyar, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-670/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47455-61/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Hussain Shah, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)

(4)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1252 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Akanksha Sharma
D/O Sh. Vijay Kumar Sudan
R/O H.No.96, Ward No.17, Shanker Nagar, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-671/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.) *M. Yasin*
16/11

No: 47462-68/RG/CP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akanksha Sharma, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.) *M. Yasin*
16/11

(5)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

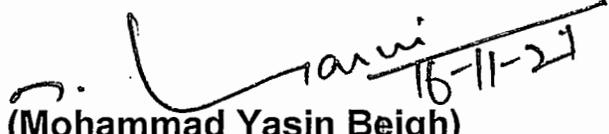
No: 1253 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Aasima Ashraf
D/O Mohmad Ashraf Sheikh
R/O Shangran, Dooru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-672/2021 in the roll of Advocate maintained by this Registry.

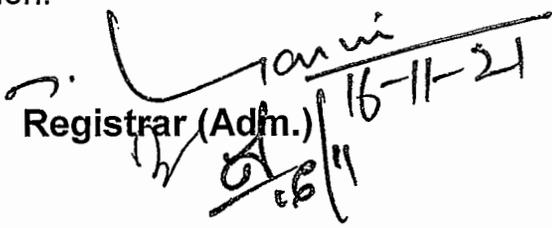
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47469-76/RG/CP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasima Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(6)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1254 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Akeela Akram
D/O Mohamad Akaram Mir
R/O Janbazpora Bla, Mir Mohalla, District Baramulla
A/P Near Jehlum Stadium Janbazpora, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-673/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
M 16/11

No: 47477-83/RG/19 Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akeela Akram, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
M 16/11

(7)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 12559/2021/Rg Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Aadil Ayoub Bhat
S/O Mohd Ayoub Bhat
R/O Zirpara, Dar Mohalla, Bijbehara, Dsistrict Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-674/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47484-90/24/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Ayoub Bhat, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)

(8)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1256 of 2021/204 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Alisha Bhagat
D/O Sh. Bansi Lal Bhagat
R/O Arnia W.No.04, H.No.-06, Mandir Chowk, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-675/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 47491-97/24/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Alisha Bhagat, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
2/16/11

(9)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1257 of 2021/R4 Dated: 16/11/2021.

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Akhtar Hussain
S/O Wahid Hussain Shah
R/O Narwara Danger Pora, Eidgah, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-676/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin, Beigh)
Registrar (Adm.)

No: 47498-505/R4/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhtar Hussain, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
16/11

(10)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

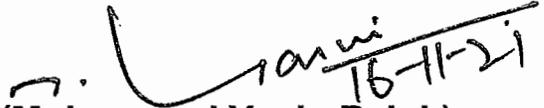
No: 1258 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Arundeeep Singh Kotral
S/O Sudershan Singh
R/O Basnote, Mounгри, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-677/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/11/21

No: 47506-12/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arundeeep Singh Kotral, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16-11-21
16/11

(11)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

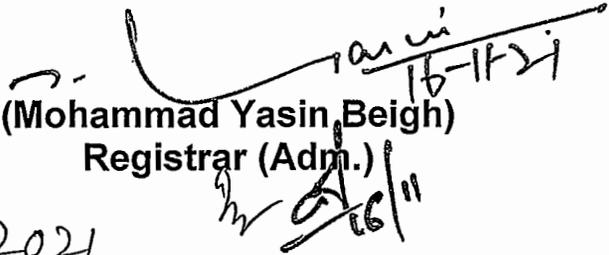
No: 1259 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Anubhav Sudan
S/O Harish Chander
R/O Maralia, Ward No.-7, Miran Sahib, R.S.Pura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-678/2021 in the roll of Advocate maintained by this Registry.

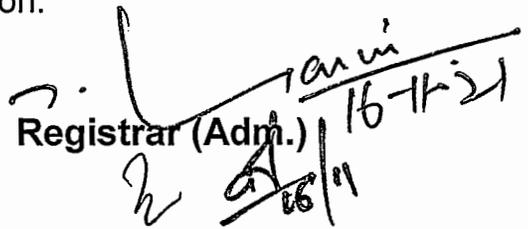
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47512-18/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anubhav Sudan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1260 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Amit Sharma
S/O Naryan Dutt Sharma
R/O Hanjana Thakra, Nowshera, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-679/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
16/11

No: 47519-25/RG/EP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Sharma, Advocate**
.....for information and necessary action.

M. Yasin Beigh
16-11-21
Registrar (Adm.)
16/11

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL
ENROLLMENT

NOTIFICATION

No: 1261.07/2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Aamir Fayaz
S/O Fayaz Ahmed
R/O Peth Lalad Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-680/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47526-32/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aamir Fayaz, Advocate
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1262 of 2021/09 Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Aaliya Wani
D/O Atta Mohd Wani
R/O Wagoora, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-681/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
9/16/11

No: 47533-39/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aaliya Wani, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
9/16/11

(15)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1263 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Afreena Gani

D/O Ab Gani Rather

R/O Rambair Grah, Rather Mohalla, Central Shalteng, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-682/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 47540-46/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afreena Gani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
16-11-21
2/16/11

(16)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

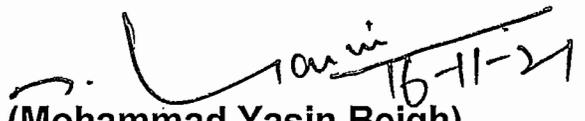
No: 1264 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Abid Ali Wani
S/O Ali Mohd Wani
R/O Bidder Hayatpora, Harkar Mohalla, Kokernag, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-683/2021 in the roll of Advocate maintained by this Registry.

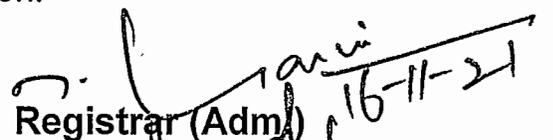
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/11

No: 47547-53/RG/L.P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Ali Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16/11

(17)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1265 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Ms. Anisa Farooq
D/O Farooq Ahmad Taploo
R/O Teng Pora Zoonimar, Dr. Ali Jan Road, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-684/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47554-60/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anisa Farooq, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
2/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

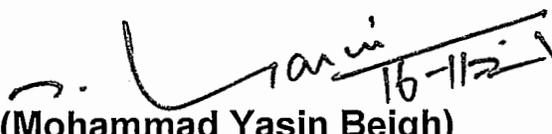
No: 1266 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Adil Rashid
S/O Abdul Rashid Sheikh
R/O Mohalla Khawaja Sahib, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-685/2021 in the roll of Advocate maintained by this Registry.

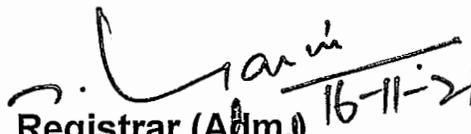
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


 (Mohammad Yasin Beigh)
 Registrar (Adm.)
 2 2/16/11

No: 47561-67/RG/L-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Rashid, Advocate**
.....for information and necessary action.


 Registrar (Adm.)
 2 2/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1267 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Almas Ahmad Mir
S/O Gulam Ahmad Mir
R/O Kanthpora (Lolab), Mir Mohalla, Lalpora, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-686/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
M. Yasin
16/11

No: 47560-74/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Almas Ahmad Mir, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
M. Yasin
16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1268 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Anjali Badan
D/O Sh.Narinder Kumar Badan
R/O Kunjwani By Pass, Uttam Nagar, H. No.-117/B, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-687/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 47575-81/RG/EP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Badan, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
2/16/11

(21)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1269 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Aamir Ahmad Wani
S/O Ab Rashid Wani
R/O Panzatt Wanpora, Deva Mohalla, Qazigund, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-688/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/11/21

No: 47582-88/RG/L.P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16/11/21

(22)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1271 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Bisma Rashid
D/O Ab Rashid Dar
R/O Dooniwari Chadoora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-689/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/11/21

No: 47596-02/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16/11/21

(23)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

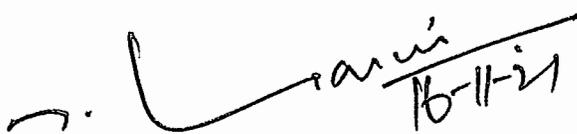
No: 1270 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Bisma Hussain
D/O Mohammad Hussain Kumar
R/O Ajar Bandipora (W.No.16), Near Tantray Masjid Ajar, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-690/2021 in the roll of Advocate maintained by this Registry.

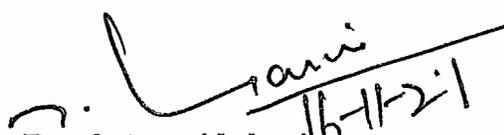
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47589-95/RG/L-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Hussain, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2/16/11

54

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1272 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

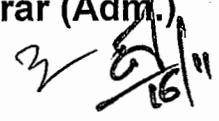
**Ms. Fatima Qasim
D/O Mohd Qasim Malla
R/O Arabal, Rajpora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-691/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47603-09/RG/LP Dated: 16-11-2021


16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fatima Qasim, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-11-21
16/11

25

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

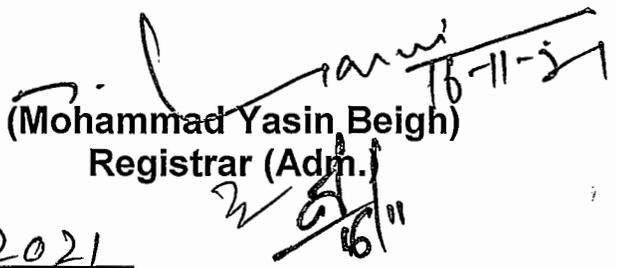
No: 1284 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Danish Rashid
S/O Peerzada Abdul Rashid
R/O Dhobiwan, Tangmarg, Tehsil Kunzer, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-692/2021 in the roll of Advocate maintained by this Registry.

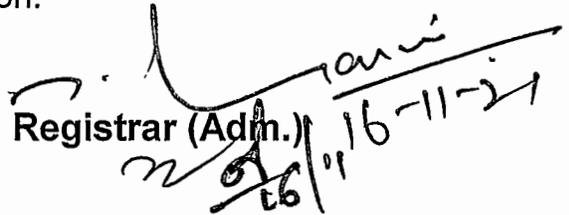
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47683-89/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(26)

70
**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1285 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Danish Goswami
S/O Gopal Krishan Sharma
R/O Village Suchani, P/O Rahya Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-693/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

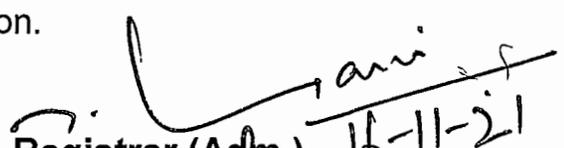

(Mohammad Yasin Beigh)
Registrar (Adm.)

w 16/11

No: 47690-96/RG/CP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Goswami, Advocate**
.....for information and necessary action.


Registrar (Adm.)

w 16/11 16-11-21

(28)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1286 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Diyanah Fayaz

D/O Fayaz Ahmad

R/O Kursoo Padshahi Bagh, Naikpora, South Srinagar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-694/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
20/11/21

No: 47697-703/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diyanah Fayaz, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
20/11/21

58

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1288 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Danish Majiddar
S/O Abdul Majiddar
R/O H.No.2, Lane NO.5, Mominabad Batmaloo, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-695/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 4771-19/RG/L-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Majiddar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

(29)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

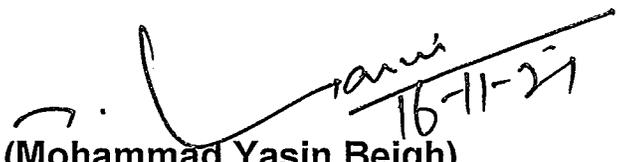
No: 1289 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Furqan Mushtaq
D/O Mushtaq Ahmad Ganai
R/O Near Ibrahim Masjid, Zaffron Colony Tehsil Pantha Chowk, District
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-696/2021 in the roll of Advocate maintained by this Registry.

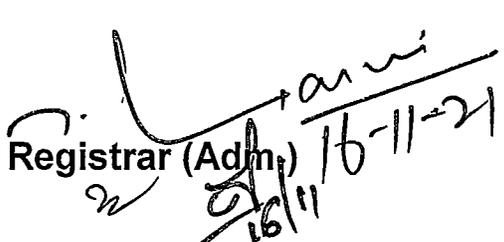
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47719-26/RG/LEP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Furqan Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

30

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1290 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Falak Jan
D/O Irshad Ahmad Khan
R/O Bazar Batamaloo Khas, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-697/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47727-34/RG/CP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Falak Jan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

(31)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1305 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Faisal Rafiq Sofi
S/O Mohammad Rafiq Sofi
R/O Frestabal, Pampore, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-698/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 47047-54/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Rafiq Sofi, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
16-11-21
2/16/11

32

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1306 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Farooq Ahmad Malik
S/O Gulzar Ahmad Malik
R/O Lolab Warnow, Lalpora, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-699/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
3/16/11

No: 47855-62/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farooq Ahmad Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/16/11

33

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

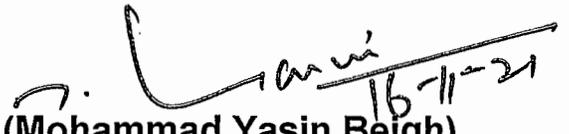
No: 1291 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Hidayat Ullah Bhat
S/O Liyaqat Ahmad Bhat
R/O Tekipora, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-700/2021 in the roll of Advocate maintained by this Registry.

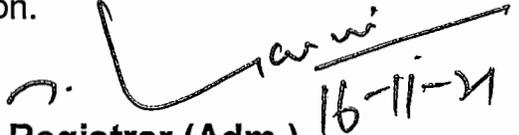
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47735-42/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hidayat Ullah Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1307 of 2021/PG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Hilal Ahmad Bhat
S/O Mohd Yousuf Bhat
R/O Marhama Kobipora, Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-701/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 47863-70/RG/LEP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Bhat, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
2/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1308 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Heena Bashir Magray
D/O Bashir Ahmad Magray
R/O Lethpora, District Pampore**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-702/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47871-70/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pampore.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pampore.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Bashir Magray, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1309 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Hassina Farooq
D/O Farooq Ahmad Shah
R/O Pethpora, Narbal, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-703/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)
3/16/11

No: 47879-06/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hassina Farooq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)
3/16/11

(27)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1310 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Hisham Saleem
S/O Saleem Ur Rehman
R/O H.No 56, Syed Majid Colony, Gogoo, Humhama, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-704/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47887-94/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hisham Saleem, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1311 9/2021/24 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Humara Ashraf
D/O Mohmad Ashraf Bhat
R/O Kremshora, Gulab Pora, Khansahib, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-705/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Handwritten signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47895-907/24/10 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humara Ashraf, Advocate**
.....for information and necessary action.

(Handwritten signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1313 of 2021/2021 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Ishtiyaq Rashid
S/O Abdul Rashid Mir
R/O Jaibal Hardu Kichroo, Pahalgam, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-706/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47911-10/2021/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishtiyaq Rashid, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
2/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1314 of 2021/PA Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Ibrar Ahmed
S/O Shabir Ahmed
R/O Nagrota Tehsil and District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-707/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47919-26/29/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ibrar Ahmed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1316 g 2021/108 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Iqra Tariq
D/O Tariq Ahmad
R/O S.R.Gung New Colony Shah Mohalla Sonakul Srinagar
A/P Sarai Safa Kadal Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-708/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47935-42/29/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Tariq, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 13179/2021/Reg Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Iftikhar Hassan Samoon
S/O Asgar Hassan Samoon
R/O Badwan Wanpora Gurez, Bandipora.
A/P C17 Asgar Samoon, Friends Enclave Airport Road, Humhama Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-709/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 47943-50/2021/CA Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iftikhar Hassan Samoon, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
2/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1318 of 2021/2021 Dated: 16/11/2021.

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Inam Ul Haq
S/O Ab Majeed Dar
R/O Chanibal Singhpora, Tangpora, Astan Mohallah, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-710/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
16/11

No: 47951-50/2021 Dated: 16/11/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inam Ul Haq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1319 of 2021/REG Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Ikhlaq Ahmad Dar
S/O Ab Rashid Dar
R/O Sopat Tangpora, Devsar, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-711/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47959-66/24/10 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ikhlaq Ahmad Dar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1320 of 2021/20 Dated: 16/11/2021.

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Jaffer Ahmad Sheikh
S/O Abdul Aziz Sheikh
R/O Aloosa Karapora, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-712/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47967-74/20/20 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaffer Ahmad Sheikh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1321 of 2021/29 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Junad Ahmad Rather
S/O Jalal Ud Din Rather
R/O Malangpora, Darwesh Mohalla, Awantipora, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-713/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47975-02/20/14 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junad Ahmad Rather, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 16-11-21

(47)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1322 J/2021/Rg Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Javid Ahmad Malik
S/O Ali Mohammad Malik
R/O Mirchmar Mirgund, Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-714/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47903-90/Rg/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Ahmad Malik, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1315 of 2021/24 Dated: 16/11/2021.

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Kounser Nazir
D/O Nazir Ahmad Wani
R/O Lach Mawer Kalamchakla, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-715/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47927-34/24/20 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kounser Nazir, Advocate**
.....for information and necessary action.

M. Yasin Beigh
16-11-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 13239/2021/Reg Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Kawita Devi
D/O Jagdish Raj
R/O Village Khurkwan Bhakhna, Doda A/P Basant Nager Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-716/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47991-90/29/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kawita Devi**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 16-11-21
16/11

(50)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1324 of 2021/24 Dated: 16/11/2021.

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Lalitab Khajuria
S/O Maninder Khajuria
R/O Billawar, Near Shiv Mandir Billawar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-717/2021 in the roll of Advocate maintained by this Registry.

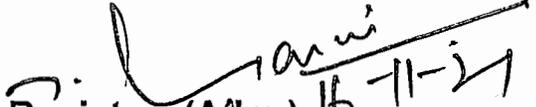
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
3/16/11

No: 47999-48006/Pg/CP Dated: 16/11/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lalitab Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-11-21
3/16/11

(51)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 13259/2021/24 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Mohammad Shafi Malla
S/O Mohammad Abdullah Malla
R/O Humhama New Airport Road, Near Dar-Ul-Salam, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-718/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 40007-14/24/LP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Shafi Malla, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1299 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Mirza Saaib Beg
S/O Farooq Qadir Beg
R/O House Number 9, Bait Ul Salam, Sarnal, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-719/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47799-006/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mirza Saaib Beg, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
2/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 13269/2021/Reg Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Muneeba Rehman
D/O Abdul Rehman Dar
R/O H.M.T. Zainakote, 66 Dar Mohalla, Shaltang, Srinagar.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-720/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
9/16/11

No: 40015-22/Reg/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muneeba Rehman, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
9/16/11

✓ (54)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1327 of 2021/24 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Mehrul Nissa
D/O Ab Rashid Bhat
R/O Batergam, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-721/2021 in the roll of Advocate maintained by this Registry.

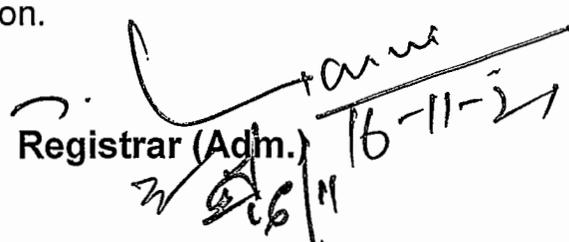
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48023-30/24/10 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehrul Nissa, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1312 of 2021/24 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Mawra Ibtisam
D/O Noor Mohd Bhat
R/O Dawood Colony, Soura, Eidgah, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-722/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47903-10/R/LP Dated: 16/11/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mawra Ibtisam, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
2/16/11

(52)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1328 of 2021/24 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Misba Muneeb
D/O Muneeb-Ul-Rehman Mir
R/O Gudoora, Kakapora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-723/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 40031-38/24/10 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misba Muneeb, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
2/16/11

(52)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1202 of 2021/Reg Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Muzaffar Razak Magray
S/O Abdul Razak Magray
R/O Hariwatnoo Tangmarg, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-724/2021 in the roll of Advocate maintained by this Registry.

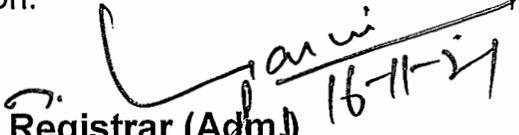
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
3/16/11

No: 47669-75/R3/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Razak Magray, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1281 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Mubashir Nazir Makroo
S/O Nazir Ahmad Makroo
R/O Eidgah, Bijbehara, Gazi Colony, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-725/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 47661-67/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Nazir Makroo, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
2/16/11

(59)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1200 g 2021/124 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Mahees Ashraf
D/O Mohd. Ashraf
R/O S.D. Colony Batamaloo, South Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-726/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/9/16/11

No: 47654-60/2021/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahees Ashraf, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
2/9/16/11

(60)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

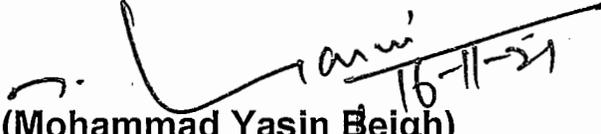
No: 12709/2021/P4 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Mansoor Mir
D/O Imtiyaz Ahmad Mir
R/O Yaripora, Khanmohalla, Naibasti, District Kulgam
A/P Iram Lane Natipora, Sector F, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-727/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/11/21

No: 47640-46/P4/CP Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansoor Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16/11/21

(51)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

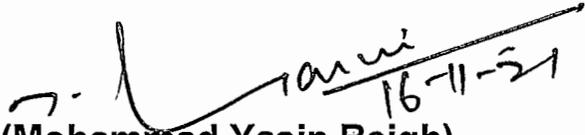
No: 1283 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Mehnaz Rather
D/O Muhammad Ashraf Rather
R/O Suthra Shahi, H-No-83, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-728/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

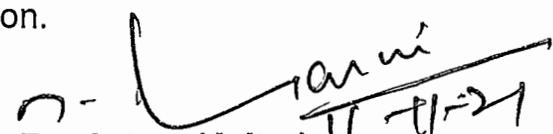

(Mohammad Yasin Beigh)
Registrar (Adm.)

3/16/11

No: 47676-82/RG/1-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1304 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Mehwish Muzafar
D/O Muzafar Ahmad
R/O Sakhan Miran, Ward no. 6, Tehsil Mandi, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-729/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47039-46/RG/EP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehwish Muzafar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

(63)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1303 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Minhaj Majeed Sheikh
S/O Ab Majeed Sheikh
R/O Dardpora Kralpaora, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-730/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47831-38/RG/EP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Minhaj Majeed Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-11-21

(64)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

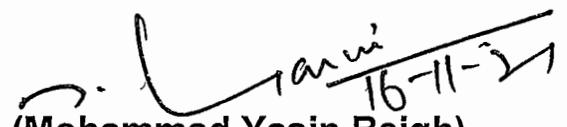
No: 1302 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Mudasir Hassan
S/O Gh. Hassan Buhroo
R/O Umer Colony Gundi Qaisar, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-731/2021 in the roll of Advocate maintained by this Registry.

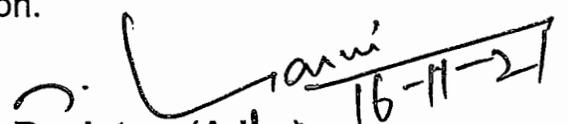
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
3/16/11

No: 47023-30/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Hassan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1301 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Muntazir Majeed
S/O Ab. Majeed Padder
R/O Nowgam, Pahalgam, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-732/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
16/11

No: 47815-22/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muntazir Majeed, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1300 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Mohmed Aslam
S/O Mohmed Shafi
R/O Salamabad Uri, Dar Mohalla, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-733/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
2/11/21

No: 47807-14/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmed Aslam, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
2/11/21

(67)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

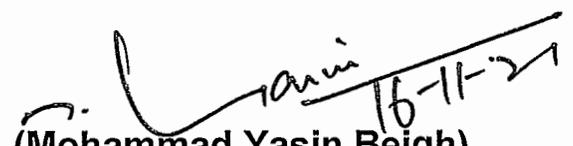
No: 1298 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Musaib Ahmad
S/O Nizamudeen
R/O Karewa, Rampora, Mattan, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-734/2021 in the roll of Advocate maintained by this Registry.

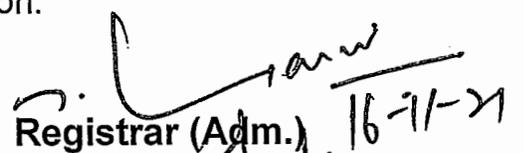
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47791-98/RG/CP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musaib Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1297 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Mehak Andrabi

D/O Syed Shakeel Ahmad Andrabi

**R/O House No. 40, Soliha Colony, Kanipora Kralpora Link Road,
Bhagati, B.K. Pora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-735/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47783-90/RG/CP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Andrabi, Advocate**
.....for information and necessary action.

Registrar (Adm.)

(6)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

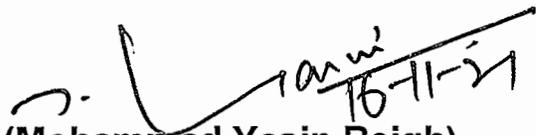
No: 1292 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Moosa Zareen
S/O Ali Mohd Wani
R/O Model Town, Sopore, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-736/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

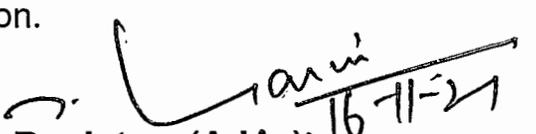

(Mohammad Yasin Beigh)
Registrar (Adm.)

2/16/11

No: 47743-50/RG/L-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Moosa Zareen, Advocate**
.....for information and necessary action.


Registrar (Adm.)

2/16/11

(20)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1296 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Mohd Asim Bhat
S/O Mohd Aslam Bhat
R/O Sheikh Street Namlabal Pampore, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-737/2021 in the roll of Advocate maintained by this Registry.

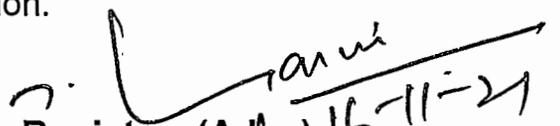
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47775-82/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Asim Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2/16/11

(21)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

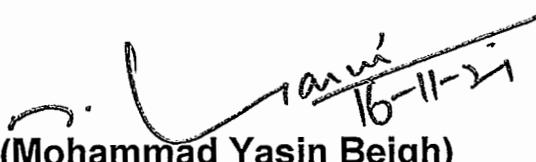
No: 1294 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Mohammad Younis Ganaie
S/O Gh. Mohammad Ganaie
R/O Amshipora, Mir Mohalla, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-738/2021 in the roll of Advocate maintained by this Registry.

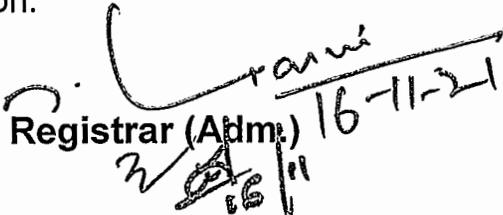
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47759-66/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Younis Ganaie, Advocate**
.....for information and necessary action.


Registrar (Adm.)

32

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1293 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Mohammad Abbass Alaie
S/O Bashir Ahmad Alaie
R/O Labertal Astan Mohalla (Harpora), District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-739/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47751-58/RG/L-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Abbass Alaie, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
2/16/11

(73)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1279 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Mehvish

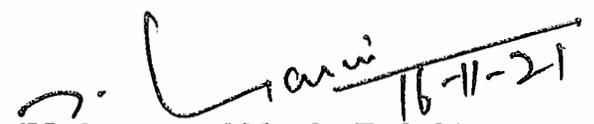
D/O Firdous Ahmad Mughal

R/O Dawarana, Dabar Mohalla, Uri, District Baramulla

A/P Microwave Bilal Colony, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-740/2021 in the roll of Advocate maintained by this Registry.

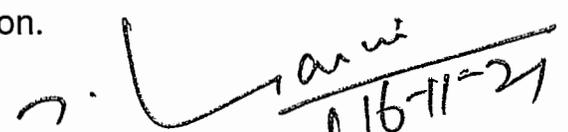
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47647-53/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2/16/11

(74)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1273 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Naseeb Shafi Mir
S/O Mohammad Shafi Mir
R/O Wanihama Payeen, North (Hazratbal), Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-741/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47610-16/RG/L-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseeb Shafi Mir, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
2/16/11

(8)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

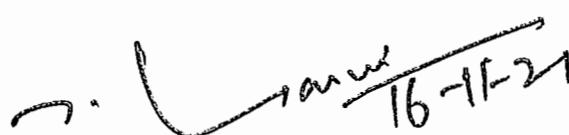
No: 1275 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Mr. Nitin Seth
S/O Yashpal Sharma
R/O Domana, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-742/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

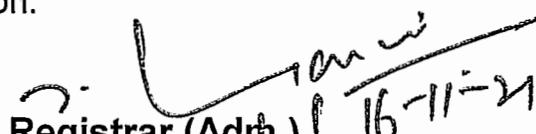
3-11-21
16/11

No: 47624-30/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Seth, Advocate**

.....for information and necessary action.


Registrar (Adm.)

3-11-21
16/11

(86)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1274 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Nafia Ashraf
D/O Mohammad Ashraf Wani
R/O Azad Gunj, Varmul Heights Colony, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-743/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 47624-30/RG/CP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nafia Ashraf, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)

(77)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1276 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

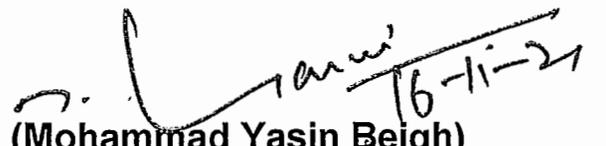
Ms. Naireen Khan

D/O Suhail Ahmed Khan

R/O House No. 156, Sector-B, Umarabad, Peerbagh, Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-744/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2/16/11

No: 47631-37/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Naireen Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2/16/11

(28)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

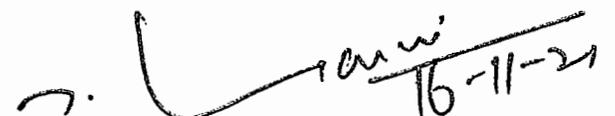
No: 1277/2021/24 Dated: 16/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Owais Nazir
S/O Nazir Ahmad Dar
R/O Palhallan Pattan, Dar Mohalla, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-745/2021 in the roll of Advocate maintained by this Registry.

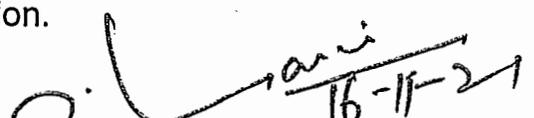
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/11/21

No: 47633-39/24/10 Dated: 16/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16-11-21

(93)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

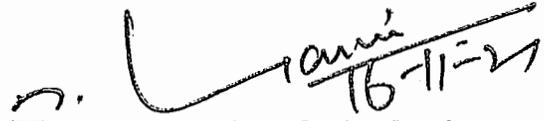
No: 1375 of 202/24 Dated: 17/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Pervaiz Amin Wani
S/O Mohd. Amin Wani
R/O Batpora Vailoo Gasrun, Pahloo, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-746/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40397-403/24/10 Dated: 17/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pervaiz Amin Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-11-21

(150)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1374 of 2021/24 Dated: 17/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Parveena Maqbool
D/O Mohmad Maqbool Malik
R/O Iqra Colony Batamaloo, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-747/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: 40390-96/24/CP Dated: 17/11/2021

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena Maqbool, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1373 of 2021/Reg Dated: 17/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Parshotam Singh
S/O Babu Ram
R/O Bolian Ball, Chiralla, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-748/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40303-09/Reg/CP Dated: 17/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parshotam Singh, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

(47)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

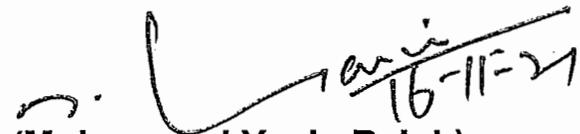
No: 1372 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Parveena
D/O Gh. Mohd Khan
R/O Guzar Bal Chattabal, South Srinagar, Srinagar
A/P Main Uri Baramulla, Uri-A Lone Mohalla, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-749/2021 in the roll of Advocate maintained by this Registry.

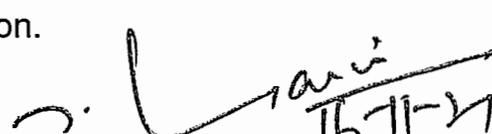
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48376-82/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena, Advocate**
.....for information and necessary action.


Registrar (Adm.)

83

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1370 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Qaysar Sultan Bhat
S/O Mohd Sultan Bhat
R/O Checkpora-103, Rakhi Lajurah, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-750/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
M. Yasin
16/11

No: 48362-68/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qaysar Sultan Bhat, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
M. Yasin
16/11

(54)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

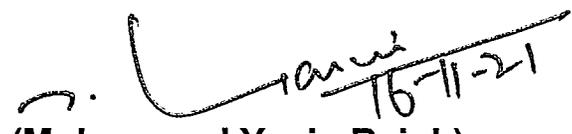
No: 1369 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Rashid Mohi Ud Din Wani
S/O Ghulam Mohi Ud Din Wani
R/O Hamza Colony Saidpora, Dangerpora, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-751/2021 in the roll of Advocate maintained by this Registry.

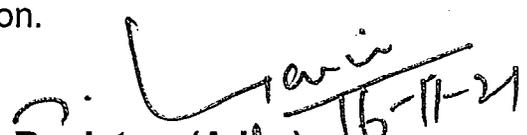
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48355-61/RG/1-P Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashid Mohi Ud Din Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1368 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Raja Irfan
S/O Mushtaq Ahmad
R/O Dangerpora, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-752/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
16/11

No: 48348-54/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Irfan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
16/11

86

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 12.95 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Ruqiya Fayaz
D/O Fayaz Ahmad Dar
R/O Dangiwacha (Margipora Payeen), Rafiabab, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-753/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
22/11/21

No: 47767-74/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruqiya Fayaz, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
22/11/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1384 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Ram Saroop Sharma
S/O Sh. Babu Ram Sharma
R/O Vijaypur, H.No. 95 Ward No. 8, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-754/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48460-66/RG/CP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ram Saroop Sharma, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

(88)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1383 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Ridha Zanib Khan
S/O Farooq Khan
R/O Dandi Udrana/Bhaderwah, District Doda
A/P 7/A Umar Colony, Near Chirag Public School, Bathindi Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-755/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
2/16/11

No: 48453-59/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ridha Zanib Khan, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
2/16/11

(85)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1371 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Raja Salman Rasheed
S/O Abdul Rasheed Wagay
R/O Keegam, Kanterpora, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-756/2021 in the roll of Advocate maintained by this Registry.

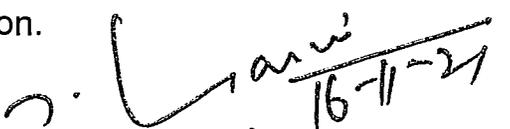
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
2-16/11

No: 48369-75/RG/EP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Salman Rasheed, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2-16/11

(2021)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1382 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Rashid Ahmad Sofi
S/O Abdul Salam Sofi
R/O Malla Bagh, Naseem Bagh, Radi Mohalla, Eidgah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-757/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 48446-52/RG/EP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashid Ahmad Sofi, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)

(91)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1381 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Sharful Islam
D/O Gh. Mohammad Shah
R/O Kaloosa, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-758/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48439-45/RG/CP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sharful Islam, Advocate**
.....for information and necessary action.

M. Yasin Beigh
16-11-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1380 of 2021/RQ Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Showkat Ahmad Malik
S/O Mohammad Yaseen Malik
R/O Malik Mohalla Boni Pora, Aloosa, Kralpora, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-759/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48432-38/RQ/LP Dated: 17-11-2021

ASne
16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Malik, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
ASne
16/11

(93)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1379 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Sharif Hussain

S/O Lt. Mohammad Anwar Ahanger

R/O Bemina, Iqra Colony, 123, Central Shalteng, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-760/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48425-31/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sharif Hussain, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

(94)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1370 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Suna Hameed
D/O Abdul Hameed Bhat
R/O Jetty Khawaja Bagh, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-761/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48410-24/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suna Hameed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

(35)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

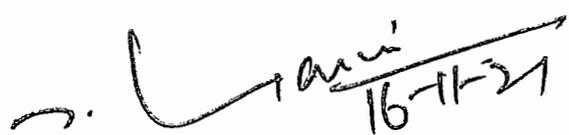
No: 1377 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Sameena Bano
D/O Mohmad Shafi
R/O Khadniyar, Lone Mohalla, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-762/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48411-17/RG/EP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sameena Bano, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1376 of 2021/Reg Dated: 17/11/2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Swarnath
S/O Som Datt
R/O Vijaypur W.No.13, H.No.48, Near Vishawakarma Mandir, Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-763/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 40804-10/2021/CP Dated: 17/11/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Swarnath, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

(97)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1391 of 2021/RG Dated: _____

It is hereby notified that vide High Court Order Dated **09.11.2021**

Ms. Shahistah Gani
D/O Abdul Gani Dar
R/O Galwanpora, Baghwaan Mohalla, Sebdan, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-764/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48509-15/RG/EP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahistah Gani, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1287 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Sabreena Farooq
D/O Farooq Ahmad Malik
R/O Heerpora, BohriHallan, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-765/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 47704-10/RG/1-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sabreena Farooq, Advocate
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21

99

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1300 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Shivani Jamwal
D/O Ajit Singh Jamwal
R/O Ward No.7, Bardhal Kalan, P/O Akhnoor, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-766/2021 in the roll of Advocate maintained by this Registry.

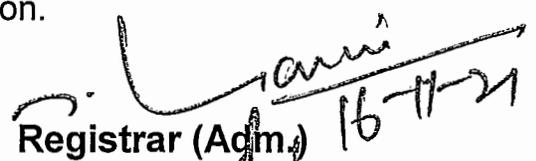
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48502-00/RG/L-P Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(182)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1389 of 2021/R4 Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

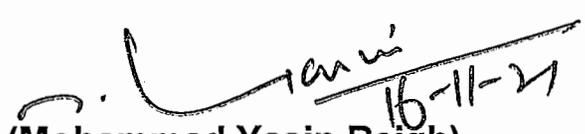
Mr. Surender Kumar

S/O Shiv Datt

R/O Ward No. 2 Ramnagar, Panditon KA, Ramnagar, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-767/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48495.501/R4/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surender Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(101)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1380 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Shazia Gul
D/O Gulam Mohd Bhat
R/O Malik Angan Fateh Kadal, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-768/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48488-94/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Gul, Advocate**
.....for information and necessary action.

M. Yasin Beigh
16-11-21
Registrar (Adm.)

(102)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1387 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Mr. Syed Rehan Aijaz
S/O Syed Aijaz Hussain
R/O Batapora, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-769/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48481-87/RG/6P Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Rehan Aijaz, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

(103)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1386 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Shatmanyu Sharma
S/O Goutam Kumar Sharma
R/O H.No.5 Opp. J&K Grameen Bank Karwanda, Bhalwal, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-770/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
ASwe *16/11*

No: 48474-80/RG/EP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shatmanyu Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
ASwe *16/11*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1385 of 2021/R9 Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Saima Rasool
D/O Gh. Rasool Padder
R/O Macchbawan, Ganiepora, Shah Mohalla Mattan, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-771/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48467-73/R9/L7 Dated: 17-11-2021 *Shree* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Saima Rasool, Advocate
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
Shree 16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1348 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Shabab Kafeel
S/O Kafeel Ahmed Khan
R/O Kalaban, Kote Qusba, Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-772/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Ashme 16/11

No: 40207-13/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabab Kafeel, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Ashme 16/11

(106)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1347 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Sameer Ahmad Rather
S/O Mushtaq Ahmad Rather
R/O Chogal Pora, Damhal Hanjipora, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-773/2021 in the roll of Advocate maintained by this Registry.

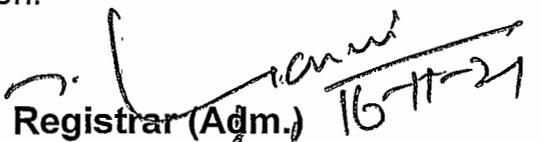
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48200-06/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Ahmad Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1346 of 2021/R4 Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Sidhant Slathia
S/O Devinder Singh
R/O Gurha Slathia, Vijaypur, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-774/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48193-99/R4/LP Dated: 17-11-2021 *Stune* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidhant Slathia, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
Stune 16/11

(108)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1345 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Saqib Mushtaq
S/O Mushtaq Ahmad Bhat
R/O Shaheed Gunj Srinagar,
A/P Nowgam, Aribagh Colony, House No. 3B, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-775/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
(Signature) 16/11

No: 48182-88/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Mushtaq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature) 16/11

(109)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1344 of 2021/2021 Dated: 17/11/2021.

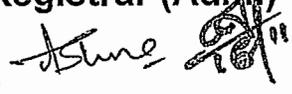
It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Saqib Fayaz Khan
S/O Fayaz Ahmad Khan
R/O Chanpora Govt. Housing Colony, Dastgeer Lane Mohalla Iqbal Sahib,
Natipora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-776/2021 in the roll of Advocate maintained by this Registry.

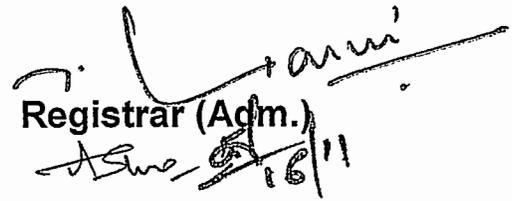
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40173-00/Rg/UP Dated: 17/11/2021. 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Fayaz Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1343 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Syed Zubair Ahmad
S/O Syed Tufail Ahmad
R/O Village Gingal –Upper, Uri, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-777/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 40165-72/RG/2-P Dated: 17-11-2021 *(Signature)* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Zubair Ahmad, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
(Signature)

(m)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1358 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Shadab Khan
S/O Imtiyaz Ahmad Khan
R/O Pinjura, Rayathpora, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-778/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40277-03/RG/CP Dated: 17-11-2021 *Shune*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shadab Khan, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
Shune

(112)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1357 of 2021/RG Dated: 17-11-2021

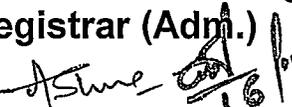
It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Sanna Shabir
S/O Shabir Ahmad Khan
R/O Chanapora, Sir Syed Lane, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-779/2021 in the roll of Advocate maintained by this Registry.

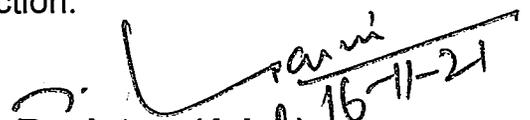
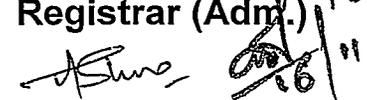
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48270-76/RG/L-P Dated: 17-11-2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanna Shabir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-11-21


(113)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1356 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Shazia Rasheed
D/O Abdul Rasheed Sheikh
R/O Miher Sheeri, Peer Mohalla, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-780/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48253-69/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Rasheed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
ASure

(14)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

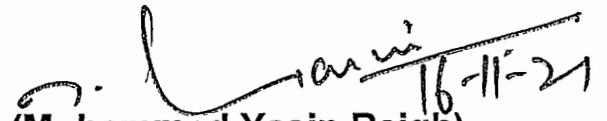
No: 1355 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Sajad Ahmad Lone
S/O Gh. Ahmad Lone
R/O Mantrigam Bandipora, Lonepora, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-781/2021 in the roll of Advocate maintained by this Registry.

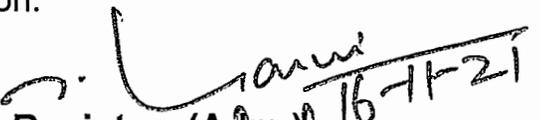
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40256-62/RG/L.P Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)

115

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1354 of 2021/04 Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Sabya Khan
D/O Bilal Ahmad Khan
R/O Lalan, Bonpura, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-782/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21
Shure 16/11

No: 48249-55/RG/EP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabya Khan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
Shure 16/11

176

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1353 of 2021/24 Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Suhail Hussain
S/O Farooq Ahmad Shah
R/O Pampore Namblabal, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-783/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48242-48/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Hussain, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1352 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Sheetal Singh Rathore
S/O Regent Singh
R/O Umalla, Jakhani, Near Laxmi Tent House, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-784/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
A. Shrivastava
16/11

No: 48235-41/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheetal Singh Rathore, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
A. Shrivastava
16/11

(118)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

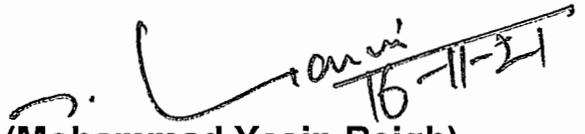
No: 1351 of 2021/RG Dated: 17-11-2021

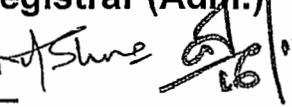
It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Syed Shazia
D/O Syed Nazir Ahmad
R/O Nooripora, Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-785/2021 in the roll of Advocate maintained by this Registry.

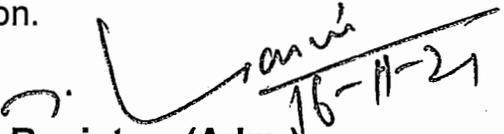
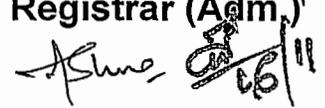
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40228-34/RG/LP Dated: 17-11-2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Shazia, Advocate**
.....for information and necessary action.


Registrar (Adm.)


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1350 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Sameer Ahmad Beigh
S/O Abdul Ahad Beigh
R/O Kunusa Guzerbal Bonakote, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-786/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48221-27/RG/CP Dated: 17-11-2021 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Ahmad Beigh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
(Signature)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1349 of 2021/24 Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Sumara Javid Khan
D/O Javid Ahmad Khan
R/O Sail Chursoo Awantipora, Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-787/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48214-20/24/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumara Javid Khan, Advocate**
.....for information and necessary action.

(Signature)
16-11-21
Registrar (Adm.)

(21)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1363 of 2021/R4 Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Sajad Ahmad
S/O Hakim Din
R/O 04 Dhanour Faral, Arnas, District Reasi
A/P Ward No.18 Rount, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-788/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48313-19/R4/L-P Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1362 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Ms. Sumaya
D/O Sheikh Fayaz Ahmad
R/O Tankipora, Srinagar
A/P Hamdania Colony Sector 3, Bemina, H.No.618/9, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-789/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48306-12/RG/CP Dated: 17-11-2021 *(Signature)* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaya, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 16-11-21
(Signature) 16/11

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1361 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Sandus Sayeed
D/O Mohammad Sayeed Dar
R/O Nowpora Kalan, Sopore, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-790/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4029A-305/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sandus Sayeed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
16-11-21
Registrar (Adm.)

(24)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1360 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Sandeep Kumar
S/O Roshan Lal
R/O Kandna Tagood, Mughalmaidan, District Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-791/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48291-97/RG/LP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1359 of 2021/RC Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Sobiya Manzoor Pullo
D/O Manzoor Ahmad Pullo
R/O M.A. Link Road Munawarabad, Ikhwan Chowk, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-792/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48284-90/RC/CP Dated: 17-11-2021 *Asme* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobiya Manzoor Pullo, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
Asme 16/11

(126)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1342 of 2021/PG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Tasia Nisar
D/O Nisar Ahmad Naikoo
R/O Zaban Matipora, Yaripora, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-793/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48157-64/RG/LP Dated: 17-11-2021 *Shine* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tasia Nisar, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
Shine 16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1341 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Tehreem Bashir
D/O Bashir Ahmad Pahloo
R/O Chandpora Harwan, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-794/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48147-53/RG/LP Dated: 16-11-2021 *ASme* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehreem Bashir, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
ASme 16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1340 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Mr. Towqeer Ul Rasool Zargar
S/O Muhammad Yousuf Zargar
R/O Hergam Shopian, Baba Mohalla, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-795/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. L. Rasool
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 40140-46/RG/L-P Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Towqeer Ul Rasool Zargar, Advocate**
.....for information and necessary action.

M. L. Rasool
Registrar (Adm.)
16-11-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1339 of 2021/29 Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Tafazul Maqbool Mir
S/O Mohammad Maqbool Mir
R/O Wanihama Beerwah, Hussani Mohalla, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-796/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48133-39/29/LP Dated: 16-11-2021 *Asw* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tafazul Maqbool Mir, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
Asw 16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1338 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Tahir Ahmad Mir
S/O Gh. Mohi Ud Din Mir
R/O Jabdan, Rashanpora, District Kupwara
A/P Dudderhama, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-797/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 49126-32/RG/EP Dated: 16-11-2021 - of June 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Ahmad Mir, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
- of June - 16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1337 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Mr. Tabeer Saif
S/O Mr. Saif Ud Din Bhat
R/O Arigam Khansahib, Budgam
A/P Hyderpora, Rehmat Abad Colony, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-798/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48119-25/RG/LP Dated: 16-11-2021 *ASme 16/11*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabeer Saif, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
ASme 16/11

✓ (132)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1336 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Tanveer Ahmad Bhat
S/O Ab Ahad Bhat
R/O Ajas Waza Mohalla 'B', District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-799/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48099-105/RG/LP Dated: 16-11-2021 *Shwe* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ahmad Bhat, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
Shwe 16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1335 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Tanveer Ali Tantray
S/O Ali Mohd. Tantray
R/O Parnewah, Khansahib, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-800/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48082-88/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ali Tantray, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1334 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Umhani Rashid
D/O Ab Rashid Dar
R/O Shutloo Rafiaband, Rohama, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-801/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48075-81/RG/CP Dated: 16-11-2021 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umhani Rashid, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

135

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1333 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Ulfat Jan
D/O Gh. Rasool Bhat
R/O Bakura, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-802/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48068-74/RG/CP Dated: 16-11-2021 *Shree* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Jan, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) 16-11-21
Shree 16/11

(126)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1332 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Ms. Urvashi Vaid
D/O Devki Nandan
R/O VPO Paloura Opp. Raina Hr. Sec. School, Jammu North, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-803/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
16-11-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48060-67/RG/EP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urvashi Vaid, Advocate**
.....for information and necessary action.

M. Yasin
16-11-21
Registrar (Adm.)
A. Shree
16/11

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1331 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

**Mr. Umar Mehraj Banday
S/O Mehraj Ud Din Banday
R/O Najan Beerwah, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-804/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48053.59/RG/LP Dated: 16-11-2021

(Signature)
16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mehraj Banday, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-11-21
(Signature)
16/11

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1330 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated 09.11.2021

Mr. Vishal Veer Singh Langeh
S/O Karan Singh
R/O Halqa, Marh, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-805/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48046.52/RG/LP Dated: 16-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Veer Singh Langeh, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1329 of 2021/RG Dated: 16-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Yasmeen Shiraz
D/O Shiraz Ahmad Hafiz
R/O Kha Bazar, Janglatmandi, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-806/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48039-45/RG/Lip Dated: 16-11-2021

Asune
16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yasmeen Shiraz, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) *16-11-21*
Asune
16/11

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1367 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Younis Jehangir
S/O Ghulam Mohammad Ganai
R/O Paripora Magam, Near Govt. Middle School Paripora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-807/2021 in the roll of Advocate maintained by this Registry.

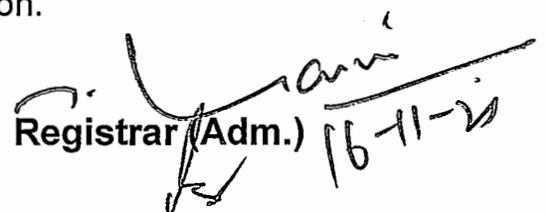
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 48341-47/RG/EP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Younis Jehangir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-11-21

(141)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1366 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

Mr. Zia Ud Din Yousuf
S/O Mohd Yousuf Mir
R/O Syed Pora Hamchi Hazratbal, Srinagar North, Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-808/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40334-40/RG/L-P Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zia Ud Din Yousuf, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1365 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Ms. Zubeera Ayoub
D/O Mohammad Ayoub Dar
R/O Ladoora Rafiaband, Watergam, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-809/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48327-33/RG/L-P Dated: 17-11-2021 *Asune* 16/11

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zubeera Ayoub, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Asune 16/11

(103)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1364 of 2021/RG Dated: 17-11-2021

It is hereby notified that vide High Court Order Dated **09.11.2021**

**Mr. Zahid Ul Islam
S/O Mohd Sidiq Ganai
R/O Charar I Sharief, Sarband, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-810/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-11-21

No: 48320-26/RG/CP Dated: 17-11-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ul Islam, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-11-21
Asure
16/11